12.39 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 30th August, 1965, will consist of:—

(1) Consideration and passing of the Finance (No. 2) Bill, 1965.

(2) Consideration of any item of Government business carried over from today's Order Paper.

(3) Discussion and voting on:

Demands for Excess Grants (Kerala) for 1961-62.

Supplementary Demands for Grants (Kerala) for 1965-66.

Supplementary Demands for Grants (General) for 1965-66.

Demands for Excess Grants (General) for 1962-63.

(4) Discussion on the statement made on the 26th February, 1965 by the Deputy Minister of Education regarding agitation by teachers to press their demands and the Government's reaction thereto on a motion to be moved by Shri Prakash Vir Shastri on Thursday the 2nd September, 1965 at 3 P.M.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of clarification may I ask, because I raised the point last Friday, with regard to the discussion of the reports of the working of three or four ministries whose Demands for Grants were voted by the House in the last session without any discussion, and when at that time I minded you you were pleased to assure us in the Business Advisory Committee as well as in the House that the working of those ministries would be taken up in this session as early as possible, as to when they are coming up? Secondly,—I do not remember which colleague of mine it was who said it last week—appealed to you and to the Minister to let the House know well in time, well ahead, how long this session will last, when this session will come to an end. In that context, Sir, I have to ask the Minister whether he is aware that the air in the capital is thick with rumours that the next session would be called as early as 3rd November. If that is so, there perhaps need not be any extension. If that is not so, then this session will have to be extended.

Shri S. M. Banerjee (Kanpur): I would like to remind you that you have stated that after the discussion of the no-confidence motion you will consider giving some time for a discussion on the food situation in the country. Even though the Food and Agriculture Minister has made a statement, that was actually in the context of the discussion on the censure motion. Secondly, we made a request that there should be a discussion on the non-availability of kerosene oil in the country. Thirdly, there is already a motion pending before the BAC about the opinion of the Supreme Court in the case of UP Legislature vs. Judiciary. So, it has become all the more necessary to codify the privileges of the legislatures and a legislation is needed. I would request the Minister to find some time to have a discussion on this subject which has been pending so long.

Mr. Speaker: So far as the discussion on the food situation is concerned, it was referred to in detail during the discussion on the no-confidence motion. After some time I will consider whether it is necessary to have a discussion. Shri Kamath has referred to what I had stated in the last session about some Ministries whose working was not discussed during the budget session. It has to be considered by the BAC whether we could find some time for discussing the working of those Ministries.

श्री प्रकाशवीर शास्त्री (बिजनौर) : श्रीमन्, आप को स्मरण होगा कि जब लोक सभा का यह अधिवेशन आरम्भ हुआ था, तो पहले ही दिन संरक्षण मंत्री ने काश्मीर की स्थिति के सम्बन्ध में एक वक्तव्य दिया था । उस समय माननीय सदस्यों ने यह अनुरोध किया था कि इस स्थिति पर इस सदन में कुछ विचार हो जाये, तो अच्छा है । आप ने यह उस समय आश्वासन दिया था कि अगर माननीय सदस्य डिमांड करेंगे, तो इस पर चर्चा के लिए समय दिया जायेगा । लेकिन संसद्-कार्य मंत्री के इस वक्तव्य से यह प्रतीत नहीं हुआ कि इस पर निर्णय किया गया है या नहीं । ऐसा पता चला है कि काश्मीर के इस आक्रमण की स्थिति में कुछ विदेशी शक्तियां कच्छ के आक्रमण की भांति बीच में कूदी हैं और हमारी रक्षा स्थिति को फिर संदिग्ध बनाने जा रही हैं । मैं चाहता हूं कि काश्मीर की स्थिति पर चर्चा करने के लिए अवसर दिया जाये, ताकि इन सब बातों पर विचार किया जा सके ।

अध्यक्ष महोदय : अभी इस हाउस ने चार दिन तक अविश्वास प्रस्ताव पर बहस की है । अब यह कहा जा रहा है कि फूड पर अलाहिदा डिस्कशन हो, काश्मीर पर अलाहिदा डिस्कशन हो । आखिर इन चार दिनों में हम और क्या करते रहे हैं ? इन चार दिनों में इन सब बातों पर डिस्कशन हुआ है । यह तो नहीं हो सकता है कि इतनी जल्दी वही सबजेक्ट्स फिर ले लिये जायें, जिन को हम ने अभी डिस्कस किया है ।

क्या माननीय सदस्य कुछ और कहना चाहते हैं ?

श्री प्रकाशवीर शास्त्री : दूसरी बात मैं यह कहना चाहता हूं कि पंजाब की स्थिति बहुत बिगड़ती जा रही है । संत फतेहसिंह के अनशन और आत्म-हत्याकी धमकी से पंजाब के वातावरण में बड़ा तनाव है ।

अध्यक्ष महोदय : माननीय सदस्य जानते हैं कि इस बारे में एक कालिंग एटेंशन नोटिस आ रहा है और मन्डे को मिनिस्टर साहब ने उस पर बयान देना है ।

श्री प्रकाशवीर शास्त्री : इस पर चर्चा अवश्य होनी चाहिए ।

श्री कपूर सिंह (लुधियाना) ताकि तनाव कहीं ढीला न पड़ जाये ।

श्री प्रकाशवीर शास्त्री : नहीं, ताकि तनाव के कारण पंजाब और सारे देश को एक नई मुसीबत में न फंसना पड़े । इसलिए जनता की और सदन की भावनाओं से सरकार परिचित हो जाये ।

अध्यक्ष महोदय : अगर माननीय सदस्य नोटिस देंगे, तो उस पर विचार किया जायेगा ।

Shri Kapur Singh: About the suggestion which has just now been made by my hon. friend, Shri Prakash Vir Shastri, that Kashmir should be specifically discussed, I am inclined to think that Kashmir should be talked about as little as possible in the present circumstances, because the best interests of the country require it. Secondly, we are going to have a debate or discussion on the international situation. So, if there is anything which must be said, that can be said on that occasion. But Kashmir should not be specifically brought up on the floor of the House. It can only result in embarrassment to the Government and no good to anybody.

Shrimati Renu Chakravartty (Barrackpore): A sub-committee of the BAC has been set up in order to recommend for the consideration of Government the subjects which should be taken up for discussion in the House. According to this suggestion, we wanted the discussion of four subjects—food, kerosene and two others. We are now told that we have very little time. If that is the position, are we going to give priority to the

subjects which were suggested by the Sub-Committee or are you bringing forward other resolutions for discussion?

Shri Bhagwat Jha Azad (Bhagalpur): It is true that we have discussed the Kutch Agreement in this House. It is also true that we have partially referred to Kashmir during the discussion on the no-confidence motion. Kashmir situation has got added significance in the context of the hostile attitude adopted, though secretly, by UK and the United Nations. We would like to know from the Government whether they would like to give a chance to this House to express itself on foreign affairs, especially in relation to Kashmir, in the context of the attitude taken by UK and the United Nations.

Shri Satya Narayan Sinha: Sir, you were kind enough to answer some of the points which have been raised. Regarding the extension of the session, while I cannot say anything definitely, quite likely the session might be extended by a few days. I may be able to tell the House the exact position next Friday when I announce the business for next week.

Shri Hari Vishnu Kamath: Few days or two days?

Shri Satya Narayan Sinha: I said "a few days". But few days mean two days also.

Regarding the question raised by the hon. lady Member, the sub-Committee recommended three subjects out of which one has already been set for discussion. We will discuss kerosene position next week.

Regarding Kashmir, as you have correctly explained, we have discussed it during the no-confidence motion. As my hon. friend, Shri Bhagwat Jha Azad has said, while we are discussing the international situation this might be emphasised. We will not stop him from referring to this during that discussion. Members like him, who want to discuss that subject, will have ample opportunity to discuss that when we discuss the international situation. Naturally, in the present context, when we discuss the international situation Kashmir will fiugure more prominently.

Regarding Punab, as you have stated, the hon. Home Minister is going to reply to the Calling Attention Notice. After that, if the House desires, or if you in your wisdom suggest that the matter should be discussed, the Government will consider it.

I think these are the few points which have been raised.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मैं पांच दफा खड़ा हुआ हूं ।

अध्यक्ष महोदय : आप ने मुझे जो सूचना दी है, मैं उस का पता ले लेता हूं ।

श्री मधु लिमये : अध्यक्ष महोदय, जब सभी लोगों ने कहा है, तो मुझे भी कहने दीजिए ।

मैं इतना ही निवेदन करना चाहता हूं कि काश्मीर पर बहस नहीं हो रही है । मैंने कुछ ध्यानाकर्षण-प्रस्तावों की सूचना दी है । मुझे जानकारी नहीं है, लेकिन शायद आप ने उन को अस्वीकृत किया है । इस सदन में यह कहा गया था कि मंत्री समय समय पर काश्मीर के बारे में बयान देंगे । काश्मीर के बारे में कुछ बातें तो सदन के सामने आई हैं, लेकिन दूसरी बहुत सी बातें ऐसी हैं, जिन के बारे में सरकार की ओर से कोई वक्तव्य नहीं दिया गया है, जैसे संयुक्त राष्ट्र संघ के महामंत्री की एक रपट थी, जो कि पाकिस्तान की धमकी और दबाव के कारण पेश नहीं हुई है, ऐसे समाचार आए हैं । हम समाचारपत्रों में यह भी पढ़ते हैं कि रूस के प्रधान मंत्री से भी कोई चिट्ठी आई है । इंगलिस्तान के लोगों की तरफ से भी इस वक्त कोई कार्यवाही चल रही है ।

[श्री मधु लिमये]

इस बारे में अमरीका का क्या दृष्टिकोण है क्या मंत्री लोम अधिकृत ढंग से इस सदन के सामने स्थिति को नहीं रखेंगे ? मैं इस पर विवाद की मांग नहीं कर रहा हूं । मैं यह भी नहीं कह रहा हूं कि मेरा ध्यानाकर्षण प्रस्ताव ले लिया जाये । मैं केवल यह निवेदन करना चाहता हूं कि काश्मीर के सम्बन्ध में कई पहलू हैं—अन्तर्राष्ट्रीय पहलू और दूसरे पहलू—, जिन के बारे में मंत्री महोदय इस सदन के सामने निवेदन करें। या हम केवल समाचारपत्रों की खबरों से ही अनुमान लगायें ?

अध्यक्ष महोदय समाचारपत्रों की हर एक बात की बाबत बयान या जवाब नहीं दिया जा सकता है । गवर्नमेंट को पहले कहा जा चुका है कि वह जब जब जरूरत समझे, तो इस बारे में बयान दे और वह ऐसा कर भी रही है ।

श्री मधु लिमये : गवर्नमेंट भी जरूरी समझे और सदस्य भी जरूरी समझें । इस विषय में सभी सदस्यों को चिन्ता है, केवल मुझ को नहीं ।

Mr. Speaker: Shri Yashpal Singh.

Shri Hari Vishnu Kamath: Sir, the Minister had not finished his statement. He was still on his legs.

Mr. Speaker: No, he has finished it.

12.50 hrs.

STATUTORY RESOLUTION RE: ALIGARH MUSLIM UNIVERSITY (AMENDMENT) ORDINANCE; AND ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL

श्री यशपाल सिंह : (कैराना) : अध्यक्ष महोदय, मैं निम्नलिखित संकल्प पेश करता हूं :

"यह सभा अलीगढ़ मुस्लिम विश्वविद्यालय (संशोधन) अध्यादेश, 1965 (1965 का अध्यादेश संख्या 2) का निरनुमोदन करती है जो राष्ट्रपति द्वारा 20 मई, 1965 को प्रख्यापित किया गया था" ।

अध्यक्ष महोदय, मुझे आज्ञा दी जाए यह कहने की कि इस अध्यादेश का कोई मतलब नहीं है। आर्डिनेंस होता है वहां जहां डेमोक्रेसी नहीं होती है । कोई हाई-हैंडिडनेस या डिक्टेटर रशिप अगर हमारे मंत्री महोदय चलाना चाहते हैं, जस्टिस छागला साहब चलाना चाहते हैं तो किसी जंगल में चला सकते हैं , इसको हमारे यहां किसी इंस्टीट्यूशन में चलाने की जरूरत नहीं है । इस मौके पर जबकि देश को शांति की, अमन की, मुहब्बत की और प्रेम की जरूरत है, हमारे मंत्री महोदय एक ऐसा बिल लाए हैं जोकि हमारी इस कांस्टीट्यूशन के भी खिलाफ जाता है ।

कांस्टीट्यूशन की दफा 30 में कहा गया है :

"30. (1) All minorities, whether based on religion or language, shall have the right to establish and administer educational institutions of their choice."

एक दूसरी क्लाज भी मैं पढ़ कर आपको सुना देता हूं

(2) The State shall not, in granting aid to educational institutions, discriminate against any educational institution on the ground that it is under the management of a minority, whether based on religion or language."

कुछ समझ में नहीं आता है कि जब वाइस चांसलर साहब को पूरे अख्त्यारात दे रखे हैं